

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 318
IA-264/2024, IA-6629/2023

IN
IB-550(ND)/2022

IN THE MATTER OF:

M/s. Fun, N, Food Pvt Ltd.

.... Petitioner/Applicant

Vs.

Pansy Construction Pvt Ltd.

.... Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 18.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Mohit Nandwani Adv.

For the Respondent : Mr. Anish Gupta, Adv. For R-3 In IA-264/2024, Mr. Sachin, Adv. For R-1 & 2 in IA-264/2024, IA-6629/2023,

ORDER

IA-264/2024

This application has been filed by Resolution Professional under Section 43 read with Section 44 of the Insolvency and Bankruptcy Code, 2016 read with Rule 11 of NCLT Rules, 2016.

We have heard the submissions made by Ld. Counsel appearing for the Resolution Professional as well as Respondent.

On a perusal of the pleadings it emerges that the transaction in question has taken place within the look-out period of one year as provided under Section 43(4)(b) of the Code.

The application is devoid of any merit. IA-364/2024
dismissed.

IA-6629/2023

The reply filed by Respondent is still not on record.

Ld. Counsel appearing for the Respondent shall take necessary steps to bring the reply affidavit on record within three days.

List the matter **on 31.07.2024.**

-Sd-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Ajay

-Sd-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**